

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L. P. A. No. 246 of 2020

with

I.A. No. 4307 of 2020

Syed Hasan Francis Imam **Appellant**

Versus

Mrs. Sahnaz Ali & others **Respondents**

CORAM:

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant : Mr. Navaniti Singh, Sr. Advocate
Mr. Manoj Prasad, Advocate

Oral Order

03 / Dated : 03.02.2021

Heard learned senior counsel for the appellant.

Let notice be issued upon the respondents under ordinary process as well as registered cover with A/D to show cause as to why this appeal be not admitted for hearing or disposed of at the stage of admission itself for which requisites etc. must be filed within four weeks.

At the same time, the appellant would be at liberty to take steps for service of notice under Dusti process upon the respondents and to file an affidavit regarding service of notice.

Issue notice also in the stay matter to the respondents.

Since we have also issued notice to the respondents in I.A. No. 4307 of 2020 which is for stay of further proceeding of concerned Testamentary Suit No. 01 of 2003, let the status quo as obtained today in the proceeding be maintained till the next date of hearing.

Put up this case on 10.03.2021 under the appropriate heading.

This is further made clear that the issue of maintainability of the appeal shall be taken up after appearance of the respondents or on valid service of notice upon them.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)